

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-1020/ND/2020

IN THE MATTER OF:

**M/s. ICICI Prudential Venture
Capital Fund Real Estate Scheme**

...PETITIONER

Vs.

M/s. Esthetic Buildtech Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Applicant

**:Mr. Rakesh Sinha, Mr. Amit Kr.
Mishra, Mr. Mohti Singh, Mr.
Turab Ali Kazmi, Ms. Saloni
Aggarwal, Ms. Samridhi Hota,
Advocates.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the financial creditor. Ld. Counsel for the financial creditor is directed to make efforts to submit the certificate of information utility confirming the debt. Let Registry serve notice by e-mail as well as speed post to the corporate debtor. Matter is posted to 11th January, 2021.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd/-

**(P.S.N. Prasad)
Member (J)**

(Annu)